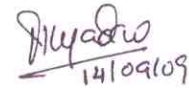


SUPREME COURT OF INDIA

No. F.44/2009-SCA (I)
New Delhi, dated September 12, 2009

CIRCULAR

It is hereby circulated for information of all concerned that on examination of the question of applicability or otherwise of the Office Memoranda dated 14th May, 2009 and 23rd July, 2009 issued by the Department of Personnel and Training, Ministry of Personnel, Public Grievances and Pensions, Government of India, regarding maintenance and preparation of Annual Performance Appraisal Reports, the Hon'ble Chief Justice of India has been pleased to direct that the existing practice of recording Annual Confidential Reports will continue to operate for the Court servants with the addition that, apart from all gradings and relative marks, wherever applicable, adverse entries/remarks and an entry which may render a Court servant ineligible for consideration for promotion in terms of the benchmark for promotion shall also be communicated to him/her so as to enable him/her to make a representation in that regard.



(V.K. YADAV)

ADDITIONAL REGISTRAR (ADMN.I)

Copy to:

All the members of the staff for information.